

Export Promotion Industrial Park (EPIP) in Mangalore has been received from the Government of Karnataka.

[Translation]

Coal Washeries

1186. SHRI SUSHIL CHANDRA : Will the Minister of COAL be pleased to state :

(a) the number of Coal Washeries set up till date by the Coal India Ltd. and the private sector to bring down the ash content in the non-coking coal; and

(b) the places where these coal washeries have been set up?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). One non-coking coal washery at Bina in Northern Coal fields Limited has been set up by Coal India Limited. "No-Load" test for this washery has been completed and load trial test is expected to be carried out in October, 1996. Another washery at Piparwar in Central Coal fields Limited is being set up by Coal India Limited.

Coal India Limited have issued Letters of Intent to private investors for setting up washeries on "Build-Own-Operate" basis at the following four places :

S.No.	Name of Place	Coal Company
1	Dipka	South Eastern Coalfields Limited
2	Kalinga	Mahanadi Coalfields Limited
3	Ananta-Bharatpur	Mahanadi Coalfields Limited
4	Sasti	Western Coalfields Limited

[English]

Air Cargo Export

1187. DR. T. SUBBARAMI REDDY : Will the Minister of COMMERCE be pleased to state :

(a) whether the growth in air cargo exports has dropped;

(b) if so, the export figures for 1994-95 and to what extent it was more in comparison to 1995-96 and the main reasons for drop;

(c) whether the Government have taken any concrete measures to increase the air cargo exports during 1996; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) No, Sir.

(b) The provisional figures for exports by air for 1994-95 and 1995-96 are as under :-

1994-95	Rs.25,24,604 lakhs.
1995-96	Rs.31,64,138 lakhs.

(c) and (d). Based on projections presented by the Confederation of Indian Industry, air cargo exports are expected to increase at the rate of 10% per annum between 1996 and 2005.

[Translation]

Delicensing of Sugar Industry

1188. PROF. PREM SINGH CHANDUMAJRA : JUSTICE GUMAN MAL LODHA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to delicense the sugar industry;

(b) if so, the broad outlines thereof; and

(c) if not, the reasons therefor and the production capacity of sugar industry for which licenses have been issued till date?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c). At present, there is a short list including sugar industry. The review of this list is made from time to time. The installed capacity in terms of annual sugar production at the end of season 1994-95 stood at 122.1970 Lakh Tonnes.

[English]

Use of Hindi in High Court Proceedings

1189. SHRI JAI PRAKASH AGARWAL : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the progress made so far in the use of Hindi besides English in the proceedings and decisions of Delhi High Court;

(b) whether the Government propose to bring any legislation in this regard;

(c) if so by when; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT K. KHALAP) : (a) to (d). Article 348(1) of the Constitution provides that all proceedings in the Supreme Court and in every High Court shall be in English until Parliament by law otherwise provides. Under article 348(2), the Governor of State may with the previous consent of the President, authorise the use of Hindi or any other language used for any official purposes of the State, in

proceedings of the High Court having its principal seat in that State, provided that decrees judgement or orders passed by the High Court shall be in English. Under Section 7 of the Official Language Act, 1963, the use of Hindi or official language of a State in addition to English may be authorised with consent of the President of India by the Governor of the State for the purpose of judgements etc. made by the High Court for that State.

When the matter of use of Hindi in addition to English in the proceedings and judgements of the High Courts situated in the Union Territories was being examined, the question arose as to whether the above provisions of the Constitution and the Official Language Act, wherein the term "Governor of a State" has been used, are applicable to the Union Territories also. The Ministry of Law and Justice opined that these provisions do not apply to the Union Territories as the term "Governor" does not include "Lt. Governor" or "Administrator" of the Union Territories.

Backward Areas in Maharashtra

1190. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of INDUSTRY be pleased to state—

(a) the details of the districts which have been declared as backward areas by the Union Government in Maharashtra.

(b) the details of concessions given by Monopolies and Restrictive Trade Practices Act for such industries which are situated in these areas, and

(c) the details of fund earmarked by the Union Government for 1995-96 and 1996-97 in the State of Maharashtra and the achievements or progress made by these industries so far?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) No district in Maharashtra has been declared backward by the Union Government.

(b) and (c) Do not arise.

Restructuring of R.R.Bs

1191. SHRI JAGAT VIR SINGH DRONA
SHRIMATI VASUNDHARA RAJE

Will the Minister of FINANCE be pleased to state—

(a) the details of Regional Rural Banks earning profits and incurring losses separately, as on date, State-wise together with the reasons for the losses.

(b) whether the Government propose to restructure or revamp some Regional Rural Banks, and

(c) if so, the details of the proposal and the particulars of such Banks, State-wise?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) The State-wise details of Regional Rural Banks (RRBs)

earning profit and incurring losses (latest available) are summarised in enclosed statement-I. The reasons for losses inter-alia include high establishment cost, low margins, low business volumes relative to branch network and poor recoveries.

(b) and (c) Yes, Sir. Government has decided to revamp the RRBs on 'Stand Alone' basis. Accordingly, 49 and 53 RRBs have been provided a total amount of Rs. 150 crores and Rs. 223.57 crores respectively during 1994-95 and 1995-96 by Government of India. The State-wise details of RRBs taken up for restructuring during 1994-95 and 1995-96 are enclosed in Statement-II and Statement-III.

STATEMENT-I

State-wise Details of RRBs Earnings Profits/Incurring Losses during 1994-95

S.No.	Name of State	No. of RRBs	
		Earning Profits	Incurring Losses
1	2	3	4
1.	Andhra Pradesh	7	9
2.	Arunachal Pradesh	-	1
3.	Assam	-	5
4.	Bihar	-	22
5.	Gujarat	1	8
6.	Haryana	-	4
7.	Himachal Pradesh	1	1
8.	Jammu & Kashmir	-	3
9.	Karnataka	5	8
10.	Kerala	2	-
11.	Manipur	-	1
12.	Madhya Pradesh	-	24
13.	Maharashtra	1	9
14.	Mizoram	-	1
15.	Meghalaya	1	-
16.	Nagaland	-	1
17.	Orissa	-	9
18.	Punjab	2	3
19.	Rajasthan	-	14
20.	Tamil Nadu	-	3
21.	Tripura	-	1
22.	Uttar Pradesh	12	28
23.	West Bengal	-	9
Total		32	164